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SLP(C)No. 15684 OF 2003  
ITEM No.18

Court No. 7

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.15684/2003

(From the judgement and order dated 30/05/2003 in RP 1804/03  
of The NATIONAL CONSUMERS DISPUTES REDRESSAL COMMISSION, NEW DELHI)

JAVED ALAM

Petitioner (s)

VERSUS

INDERJIT KAUR & ANR.

Respondent (s)

(With prayer for interim relief)

Date : 05/09/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE RUMA PAL  
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Petitioner (s) Mr. Vipin Gogia, Adv.  
Ms. Jaspreet Gogia, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following

O R D E R

Issue Notice limited to the question as to whether the relief should have been granted in this case against the New India Assurance Company under which the petitioner had taken an insurance policy, for such claims as has been raised by the respondent No.1 The petitioner is directed to deposit the amount in the District Forum within a period of six weeks from today. If such deposit is made the same shall be certified by the District Forum to this Court. Subject to the deposit being made the execution proceedings will be stayed. If such deposit is not made within the time directed, the application for stay will stand rejected.  
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The deposited amount shall be invested by the District Forum in a Nationalised Bank in a fixed deposit for six months and shall be kept renewed until further orders. The Fixed Deposit Receipt will be held by the District Forum subject to further orders by this Court.

(A.S. BISHT)(MADHU SAXENA)  
COURT MASTER

COURT MASTER